

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/109/(IB)/2017
NAME OF THE PETITIONER(S) : MOHAN BREWERIES & DISTILLERIES LTD
NAME OF THE RESPONDENT(S) : IMPERIAL SPIRITS & WINE PVT LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

Gowri V
For Ramani & Somanthar

RESPONDENTS.

J. PRATHEEP
for

P. SARAJANA SURESHAN.

Petitioner

ORDER

Counsel for both the parties present and they filed a joint memo giving schedule for payment of outstanding debt under para 3 of the memo and in case of delay some more conditions are provided under para 4 of the memo. We place the memo on the record and **dispose of** the petition in terms of the same. The same shall form part of the order. However, in case of default, the Petitioner will be at liberty to revive the petition.

S. Vijayaragavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)